

English versions) giving reasons for immediate legislation by the Supreme Court and High Court Judges (Conditions of Service) Amendment Third Ordinance, 1996.

[Placed in Library See. No. LT. 35/96]

14.59 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.

The motion was adopted.

SHRI RAMAKANT D. KHALAP : I introduce the Bill.

15.00 hrs.

STATUTORY RESOLUTION RE: CONTINUANCE OF PROCLAMATION BY PRESIDENT IN RELATION TO THE STATE OF JAMMU AND KASHMIR—Contd.

[English]

MR. CHAIRMAN : The next item is the Statutory Resolution moved by the hon. Prime Minister. Now, Mr. Jag Mohan will have to conclude.

SHRI P. NANGYAL (Ladakh) : No, Sir. I was on my legs yesterday. I think, because of the hue and cry it was not taken note of. ...*(Interruptions)* I had started my speech also. ...*(Interruptions)*

SHRI JAG MOHAN (New Delhi) : Sir, the hon. Speaker had signalled me to stop because he wanted to give his ruling. In the morning, I met him and he gave me two minutes more ...*(Interruptions)*

MR. CHAIRMAN : Mr. Namgyal, now he is going to conclude his speech in two minutes and then, I will leave the floor to you.

SHRI JAG MOHAN : Sir, I was only on my last point. The last point that I wanted to make was that claims are being made about the conditions having been improved. I just want to say that this is not factually correct. You can, by all means, hold the elections, but the basic point is that so many other actions have to be taken along with that.

Now, if you see the data for the year 1995 - all these are based on question in Parliament, they are not newspaper data - you may kindly see that the highest number of killings have taken place in the year 1995; the highest number of attacks on the security forces have taken place in the year 1995; the longest hostage crisis has taken place in the year 1995; the largest number of cases of arson have taken place in 1995; the worst incidents of car bomb and land mine explosion have taken place in 1995; the most wanton destruction of holy shrines have taken place in 1995 and the most glaring cases of internal subversion have taken place in 1995. ...*(Interruptions)*

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Sir, I am on a point of order.

[English]

SHRI JAG MOHAN : Please let me explain...*(Interruptions)*

[Translation]

PROF. RASA SINGH RAWAT : The point is whether anybody is taking note of Shri Jag Mohan's statement or not?

MR. CHAIRMAN : No, the Minister is present.

PROF. RASA SINGH RAWAT : The Prime Minister is in-charge of Kashmir Affairs. Yesterday when the Kashmir issue was being discussed, the Prime Minister was present here. Today neither the Minister of Home Affairs nor the Minister of State in the Ministry of Home Affairs is present. This is a serious matter as nobody is present to take note of a sensitive subject like Kashmir...*(Interruptions)*

MR. CHAIRMAN : It is not a matter of raising point of order. Shri Jag Mohan, please continue.

PROF. RASA SINGH RAWAT : This matter should be taken seriously...*(Interruptions)*

[English]

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : Sir, it is very much necessary. This House should know actually, who is taking note on behalf of the Home Minister.